IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH: CUTTACK

ORIGINAL APPLICATION NO:43 OF 1994

Date of decision: February 18,1994

Yudhistir Bhoi

Applicant

Versus.

Union of India & Others

Respondents

(FOR INSTRUCTIONS

- 1. Whether it be referred to the reporters or not?
- 2. Whether it be circulated to all the Benches of the No Central Administrative Tribunalsor not?

(H.RAJENDRA FRASAD) MEMBER (ADMINISTRATIVE)

(K.P. ACHARYA) VICE CHAIRMAN

18 FEB 94

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For the Applicant

. Ms.S.L.Patnaik, Mr.D.K.Patnaik,

Advocates.

For the Respondents

Mr. Ashok Misra, Senior Standing

Counsel(Central) .

CORAM:

THE HONOURABLE MR. K. P. ACHARYA VICE-CHAIRMAN &
THE HONOURABLE MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

JUDGMENT

K.P. ACHARYA, V.C.

Shorn of unnecessary details, it would suffice to say that the Post of Extra Departmental Branch Postmaster of Leter Branch Post Office within the district of Kalahandi has not been filled up on regular basis and the procedure for appointment on regular basis has not yet started as submitted by Mr. Ashok Misra learned Senior Standing Counsel (Central) on instructions received from Shri R.N. Sahu, Supdt. of Post Offices, Kalahandi. We find no justifiable reason as to why the post has not been filled up as yet. The petitioner Shri Judhistir Bhoi is continuing in the said post on stop gap arrangements. Mr. R. N. Sahu assures us that he will immediately take steps for considering the suitability of different incumbents in the said post.

He assures us that he will issue requisition to the Employment Exchange within ten days from today and within sixty days from today, appointment will be finalised. In case Judhistir Bhoi, the petitioner makes an application, his case should be considered alongwith others even if he is not sponsored by the employment exchange and the experience gained by the petitioner should also be taken into consideration while adjudging the suitability of different candidates. He/she whosoever is found to be suitable, order of appointment be issued in his/her favour. But the reglar appointment must be finalised within 60 days from today. This order is passed after hearing Mr. Ashok Misra learned Standing Counsel (Central) and Ms. S. L. Patnaik learned counsel appearing for the petitioner.

Thus, the application is accordingly disposed of leaving the parties to beartheir own costs.

Member(Administrative)

Vice-Chairman

/8 FEB 94

Central Administrative Tribunal Cuttack Bench/K.Mohanty/18.2.94.